

SHRI KANSHI RAM : Yesterday, it was said here that the state matter would not be discussed in this House. Mr. Deputy Speaker, Uttar Pradesh is under President Rule...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : This is not proper. Please sit down.

(Interruptions)

MR. DEPUTY-SPEAKER : This will not go on record.

(Interruptions)*

[Translation]

SHRI KANSHI RAM : The Uttar Pradesh Budget will be discussed here and passed by this House. This will not create a new precedent. The Budgets of other states are discussed and passed there, but the Budget of a State under Presidents Rule is discussed and passed here in this House. This does not set a new practice ... (Interruptions)

AN HONOURABLE MEMBER : This is the custom of this House.

SHRI KANSHI RAM : The Ramesh Chandra Committee Report should be laid on the Table of this House and discussed here. We had said on the day Shri Deve Gowda sought vote of confidence in this House that their Government would not be able to contain unruly elements... (Interruptions) The Government that encourages anti-social elements. Cannot check these elements. The question of providing encouragement to anti-social elements in Uttar Pradesh is of utmost importance.

Murderous assaults were perpetrated on 2nd June on the Women who was to take up the office of the Chief Minister on the 3rd June and official machinery was used. The person who misused official machinery earlier is misusing it today also under for shelter of United Front Government. I would not like to name him. The officer who managed assault on Mayawati is special secretary in the Ministry of Home Affairs. The machinery under Home Ministry is misused on large scale. Therefore, it is necessary to lay the Report on the Table of this House and discuss it.

Yesterday, we were not present here and it was said that it would create a new precedent. This is not a new practice, it is an old practice. The anti-social elements were getting patronage for a long time and Mayawati was made Chief Minister to contain these elements. It is of paramount importance to discuss this report in this House. I shall make a fervent appeal that the Ramesh Chandra Report be tabled here and some conclusions reached after discussing it.

* Not Recorded.

MR. DEPUTY SPEAKER : I would like to remind that this issue was discussed yesterday also. It was said that it would be a new practice. Whether all the reports of the State will be discussed here? It is not so.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please sit down. Gentleman let me have my say.

(Interruptions)

MR. DEPUTY-SPEAKER : Mr. Acharia, Please sit down.

(Interruptions)

MR. DEPUTY-SPEAKER : Will you allow me to say a few words?

[Translation]

The state being under President's Rule, I allowed it as a special case. I had said that it would not create a precedent and reports of other states would not be tabled here. It was an exception because the state is under President Rule and the centre is involved and therefore, the report should be tabled here.

(Interruptions)

[English]

DR. MURLI MANOHAR JOSHI : It is an atrocity on a woman and an atrocity on person belonging to Schedule Caste... (Interruptions)

SHRI BASU DEB ACHARIA : Sir, I am an a point of order... (Interruptions)

[Translation]

PROF. RITA VERMA (Dhanbad) : Mr. Deputy Speaker. Sir, I would like to draw the attention of this House towards a very important matter. This is related to the security of railway passengers. The Hon. Railway Minister is sitting here.. (Interruptions) Please listen to me carefully because the issue is related to the safety of hon. Members also... (Interruptions). That is why I want you to listen to me carefully.

Mr. Deputy Speaker, Sir, the office of the Chief Mining Advisor to the Railway council is located at Dhanbad which has been functioning since the East Indian Railway of British period. Its functions are to protect and maintain the rail-tracks running over the mines. There are about 5000 coal mines in the country over which railway lines pass. This office detects whether there is any danger to the railway tract because of underground mining or raging of fire in the mines around 45 metres area on either side of railway sidings. These people penetrate into the mines to do the job by endangering their lives... (Interruptions)

[English]

At this stage Shri Ilyas Azmi and some other Hon'ble Members came and sat on the floor near the table.

[Translation]

PROF. RITA VERMA : Please listen to me for a moment. More than sixty percent passenger trains pass over these coal mines. Recently, a World Bank report has indicated that railway lines passing through many coal mines are dangerous for example the Grant Trunk coal runs though Shampur colliary from Thapar nagar station, the Rajdhani and Shatabdi Express pass through Kankani colliary, main T.C. line near Loyabad station. Therefore, the safety of these railway lines is in danger. So, a conspiracy to wind up the above office is being hatched at a time when these lines need protection. Secondly, the Railway board has wound up this office in March and 17 posts of senior officers are lying vacant. This indicates that the Railway board is bent upon abolishing this office. Who will guarantee the safety of life and property of passengers in case any major accident occurs on these railway tracks? The railways will be responsible for the occurrence of any accident there. I will, therefore, request the Railway Minister to intervene and thwart the efforts of winding up of this office...*(Interruptions)*

MR. DEPUTY-SPEAKER : Please tell me, what is your issue.

(Interruptions)

MR. DEPUTY-SPEAKER : I do not know why they are sitting. I do not know what is their demand.

(Interruptions)

MR. DEPUTY-SPEAKER : Please listen to me. I want to know why these people are sitting there.

(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : The ruling given by me yesterday stands.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : As long as they are sitting here in the well nothing would go on record.

*(Interruptions)**

MR. DEPUTY-SPEAKER : There is not point of order during zero Hour.

(Interruptions)

12.36 hrs.

At this stage, Ilyas Azmi and other hon. Members went back to their seats

MR. DEPUTY-SPEAKER : Now, Papers to laid on the Table of the House.

12.36½ hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review by the Government of the working of the Indian Vaccines Corporation Limited. Gurgaon for 1994-95 etc.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1994-95.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Audit General thereon.
[Placed in Libaray. See No. LT. 155/96]
 - (b) (i) Statement regarding Reviewing by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshar, for the year 1994-95.
 - (ii) Annual Report of the Bharat immunologicals and Biologicals Corporation Limited, Bulandshahr for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT.156/96]
 - (c) (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation of India Limited Mumbai, for the year 1994-95.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statement (Hindi and English versions) showing reasons for dealy in laying the papers mentioned at (1) above.

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